

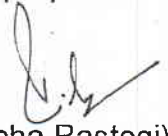
(TO BE PUBLISHED IN PART 11, SUB-SECTION (11) OF SECTION 3 OF THE
GAZETTE OF INDIA)

Government of India
Ministry of Finance
Department of Revenue
Central Board of Direct Taxes

New Delhi, the ^{6th} January, 2014

NOTIFICATION

Whereas the Central Government is of the opinion that it is necessary to do so in the public interest, and, therefore, in pursuance of sub-clause (ii) of clause (a) of sub-section (1) of Section 138 of the Income-tax Act, 1961, the Central Government hereby specifies the officer of the rank of Secretary in various States(s) /Union territories in India who is responsible for implementation of the National Food Security Act, 2013 on behalf of respective Government in such State(s)/Union Territories, for the purposes of the said clause.


(Richa Rastogi)

Under Secretary to the Government of India
(F.No. 225/189/2013-ITA.II)

Notification No. | /2014

To

The Manager,
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Mayapuri, New Delhi

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(Richa Rastogi)

Under Secretary to the Government of India